

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IA(I.B.C)/2288(CH)2023

IA(I.B.C)/993(CH)2023

In

CP(IB) No 426/Chd/HP/2019

(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner-Financial Creditor

Versus

Tanishka Automotives Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3), 19(2), IBC 2016

Order delivered on 11.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 30.07.2024.

Sd/-
Court Officer